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(2024) 11 NCDRC CK 0064

National Consumer Disputes Redressal Commission

Case No: Revision Petition No. 645 Of 2021

Bharti Axa General Insurance

Company Ltd.

APPELLANT

Vs

Mool Chand Lalwani RESPONDENT

Date of Decision: Nov. 25, 2024

Acts Referred:

• Consumer Protection Act, 1986 - Section 21(b)

• Indian Penal Code, 1860 - Section 378

Hon'ble Judges: Avm J. Rajendra, Avsm Vsm (Retd.), Presiding Member

Bench: Single Bench

Advocate: Navneet Kumar, Harsh Sharan, Avnish Dave, Aadhar Saha

Final Decision: Dismissed

Judgement